

**IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT**

**BEFORE SHRI PAWAN SINGH, JM & DR. A. L. SAINI, AM**

**आयकरअपीलसं./ITA No.2077/AHD/2016**

**(निर्धारणवर्ष / Assessment Year: (2009-10)**

**(Virtual Court Hearing)**

Smt. Kiran Subhash Patel, D/31, Birla Cellulose, Kosamba, Bharuch.	<b>Vs.</b>	The Income Tax Officer, Ward-3, Bharuch.
<b>स्थायीलेखासं./जीआइआरसं./PAN/GIR No.: AFZPP 2836 R</b>		
<b>(Assessee)</b>		<b>(Respondent)</b>

Assessee by : Ms. Urvashi Shodhan - AR

Respondent by : Smt. Anupama Singla – Sr. DR

**सुनवाईकीतारीख/ Date of Hearing : 12/01/2021**

**घोषणाकीतारीख/Date of Pronouncement: 12/01/2021**

**आदेश / O R D E R**

**PER DR. A. L. SAINI, ACCOUNTANT MEMBER:**

At the outset itself, we note that the assessee has moved an application for withdrawal of appeal on the ground that the assessee has already settled the dispute with the Revenue under the “**Direct Tax Vivad Se Vishwas Act, 2020**”. A copy of FORM-3 under ‘the Direct Tax Vivad Se Vishwas Act, filed by the assessee in the Income Tax Department on 10.12.2020 vide Certificate No.800201450101220 issued by **Principal Commissioner of Income Tax, Vadodara-1**, was also verified by the Bench. The assessee prayed for withdrawal of the appeal to which, the learned Departmental Representative did not raise any objection.

2. We have heard both the parties and gone through FORM-3 filed by the assessee to obtain the benefit of ‘**Vivad Se Vishwas Scheme**’ and noted that assessee has prayed for withdrawal of the appeal. The Ld. DR for the Revenue did not have any objection if the said appeal is withdrawn by the assessee. Consequently, we treat this appeal as withdrawn.

3. In the result, the appeal of the assessee (in ITA No.2077/AHD/2016 for AY.2009-10) is dismissed as withdrawn.

Order is pronounced on 12/01/2021, as per Rule 34 of Income Tax Appellate Tribunal, Rule 1963.

**Sd/-**  
**(PAWAN SINGH)**  
**JUDICIAL MEMBER**

**Sd/-**  
**(Dr. A.L. SAINI)**  
**ACCOUNTANT MEMBER**

Surat /दिनांक/ Date: 12/01/2021 /#SGR

**Copy of the Order forwarded to**

1. The Assessee
2. The Respondent
3. The CIT(A)
4. Pr.CIT
5. DR/AR, ITAT, Surat
6. Guard File

By Order

/ / TRUE COPY / /

Assistant Registrar/Sr. PS/PS  
ITAT, Surat